

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 205  
CP No. 106(ND)2009  
TA No. 09/2018  
Under Section 397/398 of  
Companies Act, 1956

**In the matter of:**

**Babu Lal Data**

**...Petitioner**

**Versus**

**M/s Data Ingenious Global Ltd.**

**...Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Narendra Sharma, Sr. Adv.  
Amol Vyas, Adv.

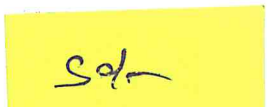
For the Respondent : Harshit Tolia, Sr. Adv.  
Anuroop Singhi, Adv.

**ORDER**

This matter was also fixed for arguments on 29.05.2024, due to medical emergency of the Learned Senior Counsel for the Respondent, the date i.e. 29.05.2024 is hereby cancelled. List the matter on 25.07.2024 at 02:30 PM.

  
Sdr

(Rajeev Mehrotra)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

May 28, 2024